



2026:AHC-LKO:21046

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 1888 of 2026

Santosh Kumar Shukla And 4 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko. And
Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Aman Kumar Shrivastav
Counsel for Opposite Party(s)	:	G.A., Suraj Singh Visen

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Supplementary affidavit filed by learned counsel for the applicants is taken on record.
2. In compliance of the earlier order, the trial court has sent a verification report through email, which is taken on record.
3. Heard learned counsel for the applicants, learned A.G.A. for the State, learned counsel for the opposite party no.2 and perused the record.
4. By means of the instant application, the applicants have prayed to quash the entire criminal proceeding including the charge-sheet no.56/2020 dated 22.09.2020 arising out of case crime no.812 /2020 under Sections 498A, 304B, 504 I.P.C. and section 34 D.P. Act, P.S. Kotwali Sadar District Kheri as well as Summoning order dated 01.07.2021 issued by Chief Judicial Magistrate, Kheri in Case No.4428 / 2021, *State Vs. Krishana Kant and others*, Case Crime No.812/2020 under section 498A, 304B, 504 I.P.C. and section 34 D.P. Act, P.S. Kotwali Sadar District Kheri, in the light of compromise dated 13.03.2026.
5. The learned counsel for the applicants submits that due to certain misunderstanding, the instant FIR was lodged against the applicants and thereafter the parties sat together and has amicably settled their dispute which has been reduced in writing on 13.03.2026. He added that

thereafter the applicants filed the instant application for direction to the trial Court to verify the compromise deed and in compliance of the order dated 26.02.2026, the verification was done and report has been submitted to this Court. He submits that further criminal proceeding in the instant matter would amount to harassment and thus the instant criminal proceeding arising out of Case Crime No.812 /2020 may be quashed.

6. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no.2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

7. Learned counsel for the State has no objection to the contention aforesaid.

8. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 13.03.2026 and said compromise has been verified on 16.03.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case relating to Case Crime No. 812 /2020.

9. In view of the above, as the applicants and opposite parties have entered into compromise on 29.01.2026 and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466**.

10. Accordingly, entire criminal proceeding including the charge-sheet no.56/2020 dated 22.09.2020 arising out of case crime no.812 /2020 under Sections 498A, 304B, 504 I.P.C. and section 34 D.P. Act, P.S. Kotwali Sadar District Kheri as well as Summoning order dated

01.07.2021 issued by Chief Judicial Magistrate, Kheri in Case No.4428 / 2021, *State Vs. Krishana Kant and others*, Case Crime No.812/2020 under section 498A, 304B, 504 I.P.C. and section 34 D.P. Act, P.S. Kotwali Sadar District Kheri are hereby quashed.

11. The compromise shall be part of this order.

12. The application is allowed accordingly.

13. Consigned to record.

(Shree Prakash Singh,J.)

March 23, 2026

V. Sinha